HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-LPA No.2/2020 EMG-CM No.3/2020 EMG-CM No.4/2020 EMG-CAV No.2/2020 (Through Video Conferencing)

Rakesh Kumar Choudhary

.....Appellant

Through: - Mr. Vikram Sharma, Advocate
(On Video Conferencing from his office at Jammu)

V/s

Union Territory of J&K and Others

....Respondent(s)

Through: Mr. F. A. Natnoo, AAG
(On Video Conferencing from his office at Jammu)

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 18.05.2020

This appeal cannot be heard by one of us (Rajnesh Oswal-J).

It is submitted by Mr. Vikram Sharma, learned counsel for the appellant that the matter is of grave urgency and be listed today itself.

List this appeal before another Bench today itself.

(RAJNESH OSWAL) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 18.05.2020 Raj kumar